

**CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW BENCH LUCKNOW**

**(HEARING THROUGH VIDEO CONFERENCING)**

**S1. No. 1**

**Dated: 16.12.2020**

**Joint Appl: 332/01226 /2020  
In O.A. No. 332/00309/2020**

**HON'BLE MR. A. MUKHOPADHAYA, MEMBER (A)**

1. Hemendra Pal Singh aged about 30 years son of Sri Devendra Pal Singh, R/o Near Deepak Takees, Behind Ward No. 10, District Badaun.
2. Parsuram, aged about 39 years, son of Sri Prem Singh, R/o Village and Post Kakheti, District Badaun.
3. Ospal, aged about 26 years son of Sri Ram Bharose Lal, R/o Village and Post Kakheti, District Badaun.
4. Jagjeevan, aged about 33 years, son of Sri Daya Ram Arya, R/o Noorpur Pinaumi, District Badaun.
5. Anmol Maheshwari, aged about 25 years son of Sri Anomal Swaroop, R/o Village and Post Bamnosi, District Badaun.
6. Sagir Ahmed, aged about 38 years, son of Sri Sabbir Hussain R/o Village and post Machlai, District Badaun.

By Advocate : Shri Dharmendra Awasthi.

....Applicants.

VERSUS

1. Union of India through the Secretary, Ministry of Communication, Department of Posts, Government of India, Dak Bhawan, New Delhi.
2. Chief Postmaster General, U.P. Circle, Lucknow.
3. Assistant Postmaster General (TG & DE) O/o Chief PMG, U.P. Circle, Lucknow.
4. Superintendent of Posts Offices, Badaun Division, Badaun.

...Respondents.

By Advocate: Smt. Prayagmati Gupta

**ORDER (ORAL)**

This is a Division Bench matter. Division Bench is not convened today.

2. Joint Application No.332/01226/2020 under Rule 4 (5)(a) pursuing the case jointly is allowed as the applicants have a common cause of action and are similarly situated employees.
3. At the very outset, Shri Dharmendra Awasthi, learned counsel for applicants, submitted that he would be satisfied if the representations dated 06.08.2020, 02.11.2020, 13.10.2020, 19.08.2020, 10.11.2020 and 10.11.2020 (Annexures A-6 & A-7) given by the applicants to the respondents with regard to their appointment/promotion as Post Man/Mail Guard are considered and disposed of by the respondents in a time bound manner.

4. At this, Ms. Prayagmati Gupta, learned counsel for the respondents, stated that since there are six representations to be considered, a period of at least six weeks be allowed for this.

5. Looking to the aforementioned position and without entering into the merits of the case, but only going by the balance of convenience in the matter, I deem it appropriate to direct the respondents to consider the representations submitted by the applicants dated 06.08.2020, 02.11.2020, 13.10.2020, 19.08.2020, 10.11.2020 and 10.11.2020 (Annexures A-6 & A-7) and dispose of the same by way of reasoned and speaking order in accordance with law within a period of six weeks from the date of receipt of a certified copy of this order.

6. Accordingly, the O.A. stands disposed of at the admission stage itself.

7. There shall be no order as to costs.

(A.MUKHOPADHAYA)  
MEMBER (A)

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